# Meeting 1: In-Person Discussion on Draft Guidelines for Examination of Computer Related Inventions (CRIs), 2025

**Date:** May 09, 2025 **Venue:** IPO, Mumbai

Chairperson: Prof (Dr.) Unnat P. Pandit (CGPDTM)

## **Participants:**

## a) Offline

| S.No. | Name                                                            | IN/PA and Office Details                |  |
|-------|-----------------------------------------------------------------|-----------------------------------------|--|
| 1.    | Shri Shaikh Mohammed Harun                                      | IN/PA-3474 (MSP IP Protectors)          |  |
|       | G. Masodi                                                       |                                         |  |
| 2.    | Shri Rakesh Kumar                                               | IN/PA-2513 (R.K Dewan S Co)             |  |
| 3.    | Shri Praveer Singh                                              | IN/PA-2206 (KSS Partners)               |  |
| 4.    | Shri Vineed Nair                                                | IN/PA-2198 (Nair IP LLP)                |  |
| 5.    | Smt Twinkle Pandya                                              | IN/PA-3363                              |  |
| 6.    | Smt Anubhuti                                                    | IN/PA-3273 (Lexorbis)                   |  |
| 7.    | Shri P. Dileep Kumar                                            | IN/PA-1364 (Law Firm of Naren Thappeta) |  |
| 8.    | Shri Deepak Mehra                                               | IN/PA-413 (Vidurneeti)                  |  |
| 9.    | Smt Vibha M. Sharma                                             | -                                       |  |
| 10.   | Shri Bhushan Walunj                                             | IN/PA-5555 (R.K Dewan S Co)             |  |
| 11.   | Shri Narayan Abhishek                                           | IN/PA-5339 (R.K Dewan S Co)             |  |
| 12.   | Shri Navin Kumar                                                | IN/PA-2589 (DE Penning S DE Penning)    |  |
| 13.   | Shri Riten Muni IN/PA-2416 (Krishna S Saurastri Associates LLP) |                                         |  |

## **IP Officials present Offline:**

| S.No. | Name                       | Designation/Office                                     |
|-------|----------------------------|--------------------------------------------------------|
| 1.    | Prof (Dr.) Unnat P. Pandit | Controller General of Patents, Designs and Trade Marks |
| 2.    | Shri Yogesh V. Bajaj       | Deputy Controller of Patents and Designs               |
| 3.    | Shri Santosh Gupta         | Assistant Controller of Patents and Designs            |
| 4.    | Shri Siddharth Chavan      | Examiner of Patents and Designs                        |
| 5.    | Shri Anuyog Chauhan        | Examiner of Patents and Designs                        |
| 6.    | Shri Narender Singh Yadav  | Examiner of Patents and Designs                        |
| 7.    | Shri Divek Jangir          | Examiner of Patents and Designs                        |

#### c) IP Officials present Online:

| S.No. | Name               | Designation                                 |
|-------|--------------------|---------------------------------------------|
| 1.    | Shri Vishal Shukla | Assistant Controller of Patents and Designs |
| 2.    | Shri Rahul Gahlan  | Assistant Controller of Patents and Designs |

| 3.  | Shri Chandan Kumar Jha     | Assistant Controller of Patents and Designs |
|-----|----------------------------|---------------------------------------------|
| 4.  | Shri Hitender Dalal        | Examiner of Patents and Designs             |
| 5.  | Shri Kishan Kumar Singh    | Examiner of Patents and Designs             |
| 6.  | Shri Prashant Kumar Dixit  | Examiner of Patents and Designs             |
| 7.  | Shri Chetan Mann           | Examiner of Patents and Designs             |
| 8.  | Shri Diwakar Shukla        | Examiner of Patents and Designs             |
| 9.  | Shri Shubham Kumar         | Examiner of Patents and Designs             |
| 10. | Smt Smriti                 | Examiner of Patents and Designs             |
| 11. | Shri Udit Pathak           | Examiner of Patents and Designs             |
| 12. | Shri Vivek Kumar           | Examiner of Patents and Designs             |
| 13. | Shri Mayank Sikarwal       | Examiner of Patents and Designs             |
| 14. | Shri Vivek Kumar Giri      | Examiner of Patents and Designs             |
| 15. | Shri Ashish Ratnawat       | Examiner of Patents and Designs             |
| 16. | Shri Ambuj Verma           | Examiner of Patents and Designs             |
| 17. | Shri Tejpratap Singh       | Examiner of Patents and Designs             |
| 18. | Shri Dheeraj Kumar Daksh   | Examiner of Patents and Designs             |
| 19. | Shri Nihal Kumar           | Examiner of Patents and Designs             |
| 20. | Shri Shubhank Srivastava   | Examiner of Patents and Designs             |
| 21. | Smt Sushila Kumari         | Examiner of Patents and Designs             |
| 22. | Shri Tej Prakash Mittal    | Examiner of Patents and Designs             |
| 23. | Smt Minal Mohar            | Examiner of Patents and Designs             |
| 24. | Shri Aditya Gedam          | Examiner of Patents and Designs             |
| 25. | Shri Vishal Raj            | Examiner of Patents and Designs             |
| 26. | Shri Amit Singh            | Examiner of Patents and Designs             |
| 27. | Shri Abhishekh             | Examiner of Patents and Designs             |
| 28. | Shri Aashish Kumar Kapil   | Examiner of Patents and Designs             |
| 29. | Shri Varun Khokher         | Examiner of Patents and Designs             |
| 30. | Smt Neha Shihra            | Examiner of Patents and Designs             |
| 31. | Shri Shikhar Singh         | Examiner of Patents and Designs             |
| 32. | Shri Prem T S              | Examiner of Patents and Designs             |
| 33. | Shri Hari Balaji K S       | Examiner of Patents and Designs             |
| 34. | Smt Divya Lakshmi P        | Examiner of Patents and Designs             |
| 35. | Shri Boddu Chaitanya Kumar | Examiner of Patents and Designs             |
| 36. | Shri Subash V              | Examiner of Patents and Designs             |
| 37. | Shri Shashank Shekhar      | Examiner of Patents and Designs             |
| 38. | Shri Gyan Vishal           | Examiner of Patents and Designs             |
| 39. | Shri Ankit Kumar           | Examiner of Patents and Designs             |
| 40. | Shri Prince Kumar Mittal   | Examiner of Patents and Designs             |
| 41. | Shri Abhishek Kumar        | Examiner of Patents and Designs             |

## 1. Welcome and introduction:

- Prof (Dr.) Unnat P. Pandit (CGPDTM) opened the session with a brief discussion on the patentability of AI-generated/assisted inventions and invited inputs from stakeholders.
- He emphasized that the objective of the meeting was to discuss the existing draft CRI (Computer-Related Inventions) guidelines and gather suggestions and improvements.
- · Prof (Dr.) Unnat P. Pandit (CGPDTM) then directed Shri Santosh Gupta to provide a brief background on the evolution of CRI guidelines.

#### 2. Presentation by Shri Santosh Gupta:

- Provided a historical overview of the developments in CRI guidelines, focusing on Indian and foreign jurisprudence, and the impact of technical advancements.
- Explained that the current guidelines place emphasis on Sufficiency of Disclosure (SOD) for disruptive technologies and would aid in refining the examination process.
- Noted that 43 comments were received from stakeholders regarding the CRI guidelines.

#### 3. Stakeholder comments and official responses:

| S.N | Stakehold               | Comments                                                                                                                                                                                                                                                                                                    | Response                                                                                                                                                                                                                           |
|-----|-------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
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| 1.  | Shri<br>Deepak<br>Mehra | - Upload stakeholder submissions publicly - Clarify examples and algorithm definition - Confusion between "algorithm" and "computer program" as per Section 3(k) - Suggested use of fact patterns and technical advancement as criteria - Indicated the need to cite "orbiter dicta" in case law references | Prof (Dr.) Unnat P. Pandit (CGPDTM):  - Agreed to upload written submissions.  - Examples to be added in annexures with periodic updates.  - Clarifications to be added on mathematical methods, business methods, and algorithms. |

| 2. | Shri Shaikh<br>Mohammed<br>Harun G.<br>Masodi | - Absence of procedural steps under Section 3(k) - Lack of reasoning in FER objections - Suggested commenting on individual features of claims - Asked about retrospective applicability of CRI                                              | Prof (Dr.) Unnat P. Pandit (CGPDTM): - Suggested studying procedural steps in foreign jurisdictions CRI guidelines apply to pending applications and no retrospective implementation.                                                                                                                                                                                                     |
|----|-----------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 3. | Shri<br>Bhushan<br>Walunj                     | guidelines  - Requested moving Example 3 to non- patentable section  - Suggested including application numbers in examples  - Sought detailed analysis of examples                                                                           | Shri Vishal Shukla: - Noted Example 3 would be re-looked Consensus reached on other suggestions.                                                                                                                                                                                                                                                                                          |
| 4. | Shri<br>Praveer<br>Singh                      | - SOD should be flexible for AI - Clear distinction in SOD for AI inventions - No bias between system and method claims - Include both in examples - Allow undertakings on AI contribution - Suggest provision for minor inventors in Form 1 | Shri Santosh Gupta: - Emphasized that disclosure requirement depends on the core invention and core of the invention must be disclosed fully and particularly in line with the provisions of section 10 of the Patents Act, 1970.  Prof (Dr.) Unnat P. Pandit (CGPDTM): - Stated dependent claims must have proper specification disclosure Agreed to include more examples in annexures. |
| 5. | Shri P.<br>Dileep<br>Kumar                    | - Sought<br>clarification on the<br>term "directed as<br>database"                                                                                                                                                                           | Prof (Dr.) Unnat P. Pandit (CGPDTM):  - Agreed to include inherent and exclusive elements.  Shri Santosh Gupta:                                                                                                                                                                                                                                                                           |

|    |                     |                                                                                                                                                               | - Clarified if invention improves database efficiency, the preamble of claim should reflect that improvement.                                                                                                                       |
|----|---------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 6. | Shri Vineed<br>Nair | - Suggested specific criteria to judge CRI claims - Proposed a federal circuit model for regular consultations - Advocated for standard technical definitions | Prof (Dr.) Unnat P. Pandit (CGPDTM):  - Noted that applicants should choose whether to define terms in the specification or submit them separately with references during written submission stage, subject to allowability u/s 59. |

## 4. Conclusion

- Prof (Dr.) Unnat P. Pandit (CGPDTM) concluded the session by posing a critical question: "What are the challenges related to AI-assisted inventions, and how should they be addressed in the guidelines?"
- The meeting ended with a call for continued collaboration and feedback for enhancing the CRI framework in light of AI developments.